



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P. No. 282/2019  
in  
O.A. No. 928/2017**

**This the 31<sup>st</sup> day of January, 2020**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sh. Mansa Ram,  
S/o Sh. Bhagwan Ram,  
R/o Village Pegan,  
P.S. Alewa, District Jind,  
Haryana

... Applicant

(By Advocate: Sh. Bipin Kr. Jha)

**VERSUS**

Sh. Amulya Patnaik,  
The Police Commissioner,  
Delhi Police, PHQ,  
ITO, New Delhi.

... Respondent

(By Advocate: Ms. Esha Mazumdar)

**ORDER (Oral)**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J):**

Sh. Bipin Kr. Jha, learned counsel appeared on behalf of the applicant. Ms. Esha Mazumdar, learned counsel appeared on behalf of the respondent.

2. Learned counsel for the respondent submits that the order of this Tribunal dated 17.09.2018, was



challenged by the respondent before Hon'ble High Court of Delhi by means of W.P. (C) No. 9439/2019 in which notice has been issued to the respondent/petitioner for 11.10.2019 vide their order dated 30.08.2019. However, the matter could not be heard on 11.10.2019, due to absence of the respondents and on the next date fixed in the matter i.e., 22.01.2020, the bench could not assemble. Learned counsel for the respondent has submitted that as the matter is still pending adjudication before Hon'ble High Court of Delhi, the proceedings of instant CP may be closed.

3. Keeping in view the facts and circumstances, so mentioned above, the CP is closed subject to the final outcome of the Writ Petition pending before the Hon'ble High Court of Delhi with liberty to the applicant to revive the CP in case the judgement of Hon'ble High Court is passed in his favour. Notices stand discharged accordingly.

**(A.K. Bishnoi)**  
**Member (A)**

/akshaya/

**(Justice Vijay Lakshmi)**  
**Member (J)**